

**Court No. - 1**

**Case :-** P.I.L. CRIMINAL No. - 20887 of 2020

**Petitioner :-** Rannsamr Foundation Thru. President Abha Singh

**Respondent :-** State Of U.P.Thru.Asst.Public Prosecutor,Alld.High Court&Ors

**Counsel for Petitioner :-** Abha Singh

**Counsel for Respondent :-** G.A.

**Hon'ble Pankaj Mithal,J.**

**Hon'ble Saurabh Lavania,J.**

Heard Ms. Abha Singh. The petitioner is a foundation under the Maharashtra Public Trust Act, 1950 and Ms. Abha Singh is its President.

The petitioner has preferred this writ petition under Article 226 of the Constitution of India in public interest for the benefit of the witnesses in criminal cases. The petitioner by means of this writ petition wants that a suitable direction may be issued to the State Government for effective implementation of the directions of the Supreme Court in the case of *Mahendra Chawla vs. Union of India*; 2018 SCC OnLine SC 2679; (2019) 4 SCC 615. In short, the petitioner wants implementation of the Witness Protection Scheme, 2018, which has been referred in the above decision of the Supreme Court.

Learned AGA submits that the State Government has issued necessary directions to all the District Authorities for immediate and effective implementation of the aforesaid Scheme and to even provide vulnerable witness boxes in all Judgeship.

Let the above letters and documents of the State Government be brought on record by the State Government by filing a counter affidavit within two weeks, so that the petitioner may be able to reply and argue the matter further on merits.

**List on 20.12.2020.**

**Order Date :-** 3.12.2020

Arnima